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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

XXXXX
O.A. No.
XXXXXX

198

DATE OF DECISION 11-1-1980

RA 193/89 in
OA 169/88

Smt. Vijay Vashisht Applicant (s)

Advocate for the Applicant (s)

Union of India & Others Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(of the Bench delivered by Hon'ble Shri I.K.
Rasgotra, Administrative Member)

This petition has been filed by the original applicant in OA 169/88 which was disposed of by our judgment dated 24.11.89. The grievance of the petitioner was that she had not been exempted from passing the typewriting test even though her juniors had been granted the exemption. After going through the records of the case and hearing the learned counsel of both parties, the Tribunal directed that in the interest of justice, equity and fair play, the applicant should also be given exemption from passing the typewriting test in accordance with the instructions contained in the Department of Personnel & Administrative Reforms OM dated 30.12.1983. Her pay was also directed to be refixed after taking into account the

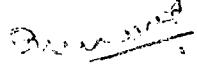
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increments, she would have drawn had she passed the typewriting test in 1975. In the facts and circumstances of the case, it was held that no arrears would be payable on account of such refixation of pay on the release of withheld increments.

2. The petitioner has not pointed out in her petition any error of law apparent on the face of the judgment. She has also not brought out any new facts warranting a review of our judgment. In the circumstances, there is no merit in the petition and the same is dismissed.

3. There will be no order as to costs.


(I.K. RASGOTRA)
MEMBER (A)


(P.K. KARTHA)
VICE CHAIRMAN (J)